

IN THE COURT OF JUDICIAL MAGISTRATE NO. IV: MADURAI.

Present R.Sundara Kamesh Marthandan, B.L.

Judicial Magistrate No.IV, Madurai

Tuesday on this 15th day of September 2020

Cr. M.P. No. 821 of 2020

1. Ganesan,
son of Natchiyappan

2. Selvi,
wife of Antony

...

Petitioners/ Accused 1& 2

-vs-

State of Tamil Nadu,
Represented by Inspector of Police,
Subramaniapuram Police Station.
Crime No. 1299 of 2020
under Sections 457, 380, 414 IPC.

...

Respondent/Complainant.

Bail Petition filed under Section 437 Code of Criminal Procedure.

1) This Petition coming up today before me and upon hearing the arguments of Mr. G.Guru Raja Sekar, Counsel for the Petitioners/ Accused 1& 2 and upon hearing the argument of Assistant Public Prosecutor, this court passes the following: -

ORDER

2) This Petition is filed under Section 437 Cr. P.C. The Petitioners were arrested and remanded to Judicial Custody on 10.09.2020 for offences alleged under Sections 457, 380, 414 IPC.

3) The Petitioners contend that they have nothing to do with the offence alleged against them and that they are innocent.

4) The Respondent had strongly opposed granting of bail to Petitioners. There are 10 previous cases against the 1st Petitioner and 2 previous cases against the 2nd Petitioner. If the Petitioners are enlarged on bail, there is all possibility for the Petitioners, to continue their

illegal acts. The Respondent further contended that the custodial interrogation period is not over and that the investigation is in preliminary stage. As such the Respondent made strong objection for enlarging the Petitioners on bail.

5) Considering the rival submissions made on either side, it could be seen that the Petitioners were remanded to judicial custody only on 10.09.2020 and that there are previous cases pending against the Petitioners. Further the Investigation is in preliminary stage. In such circumstances this Court is not inclined to enlarge the Petitioners on bail. Hence the Bail Petition is DISMISSED.

Dictated by me to the steno typist and Typed by her in computer directly and corrected and Pronounced by me via e-mail on this 15th day of September 2020.

S/d- R.Sundara Kamesh Marthandan
Judicial Magistrate IV,
Madurai.